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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 603/91
Transfer Application No.

Date of Decision : 1.6.1995

Shri M.R.Ingle

Petitioner

Shri G.S.Walia

Advocate for the
Petitioners

Versus

Union of India & Ors.

Respondents

None

Advocate for the
respondents

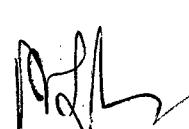
C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member (A)

(1) To be referred to the Reporter or not ? M

(2) Whether it needs to be circulated to
other Benches of the Tribunal? M


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 603/91

Shri M.R.Ingle
V/S.

... Applicant

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri P.P.Srivastava

Appearance

Shri G.S.Walia
Advocate
for the Applicant.

None for the Respondents

ORAL JUDGEMENT

Dated: 1.6.1995

(PER: M.S.Deshpande, Vice Chairman)

The thrust of the applicant's claim in the present case is that he should be considered in the post of Assistant Engineer (Electrical) against the Scheduled Caste quota if any and that he should be granted all the consequential benefits.

2. In OA.NO. 953/94 V.N.Kotiya vs. Union of India which we had decided on 7.4.1995, we had directed in view of the order passed in OA. 61/95 directing that the selection process for the post of Assistant Engineer should be completed within a period of four months in accordance with the rules and since the relief claimed in that case was substantially for the same, a direction was given to the respondents to consider the case of V.N.Kotiya when the selection process was initiated if he fell within the zone of consideration according to rules. Since the selection process is still open, we direct the respondents to consider the claim of the

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applicant for the post of Assistant Engineer (Electrical) and if necessary for the quota which may be prescribed for Scheduled Caste category within the time which has been provided by the order dated 7.4.1995 in OA.NO. 953/94. Liberty to the applicant to approach the Tribunal should he feel aggrieved because of fixation of seniority and his pay after the selection process is completed. The OA. is disposed of with these directions. There will be no order as to costs.


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.